

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No. 6015/2021
(SWP No.3051/2010)

Monday, this the 12th day of July, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)

Kamaldeep Sharma s/o Sh. Chaman Lal
r/o Mohala Sarai,
Poonch, aged 34 years

..Applicant

(Mr. Rameshwar P Sharma, Advocate)

Versus

1. State of Jammu & Kashmir through Commissioner-cum-Secretary, Health & Medical Education Department, J & K Govt. Jammu
2. Director Health Services, Jammu
3. Mission Director,
National Rural Health Mission, Jammu
4. District Development Commissioner, Poonch (Chairman District Health Society) Poonch
5. Chief Medical Officer (Vice Chairman, District Health Society) Poonch
6. Anayat Hussain s/o Mohd. Hussain r/o Village Dingla, tehsil Haveli, District Poonch

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)**Mr. Justice L. Narasimha Reddy:**

This T.A. arises out of SWP No.3051/2010 filed before the Hon'ble High Court of Jammu & Kashmir, where the relief is claimed against the National Rural Health Mission, Jammu. The Tribunal does not have jurisdiction in such matters.

2. Hence, the Registry is directed to return the file to the Hon'ble High Court.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

July 12, 2021
/sunil/jugal/ankit/